

(b) what is Government's reaction thereto.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) The Registration Committee constituted under Section 5 of the Insecticides Act, 1968 have neither authorised nor permitted M/s. Rhone Poulenc Agrochemicals India Ltd., Bombay to use the trade name of insecticides of M/s. Union Carbide India Ltd.

(b) In view of reply to part (a) above, the question does not arise.

**Pay and allowances of employees of Super Bazar**

3286. PROF. C. LAKSHMANNA—Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the old scales of pay and allowances of the employees of Super Bazar, New Delhi, have not been revised yet;

(b) if so, the reason therefor and by when, their pay scales are likely to be revised;

(c) whether it is also a fact that the said employees are still drawing House Rent and City Compensatory Allowances at a very minimal rate which have become now infructuous; and

(d) if so, by when the rates of H. R. A. /C. C. A. are likely to be changed?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) and (b) The Super Bazar has reported that the pay scales of the employees of Super Bazar were last revised on 1-3-1984. The Employees have been demanding pay scales and DA structure as per the recommendation of the IVth Pay Commission of

the Government of India. The Management of Super Bazar offered to appoint a mutually agreed arbitrator to look into the matter which was not accepted by the Super Bazar employees and they preferred to raise an Industrial Dispute, which is now pending for adjudication before the Industrial Tribunal, Delhi. The matter is thus subjudice. However, to mitigate the hardship of the employees on account of the rise in prices, Super Bazar management has given interim relief to its employees ranging from Rs. 60/- to Rs 100/- per month w. e. f. 1-1-1987.

(c) and (d) Super Bazar has further reported that the present rate of H. R. A. and C. C. A. of the employees of Super Bazar are 15 per cent and 6 per cent (subject to a maximum of Rs. 75) respectively, of their basic pay. The employees' Union has represented to the Management of Super Bazar for an increase of HRA and CCA. which is under consideration.

**Signature tune before the start of the news bulletin of Doordarshan**

3287. SHRIMATI BIJOYA CHAKRAVARTY; Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that signature tune before the start of the news bulletins of Doordarshan has not been acceptable to the vast majority of the people of the country for its western bias; and

(b) if so, whether there is any proposal for bringing about a change in the signature tune?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING—SHRI H. K. L. BHAGAT: (a) No, Sir.

(b) Does not arise.